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MCC-2828-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 21<sup>st</sup> OF APRIL, 2025

MISC. CIVIL CASE No. 2828 of 2024

*SHESHMUNNA*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri*

*Shri*  
.....

ORDER

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

As per office report, this MCC is barred by 62 days.

For the stated reasons, I.A. No.24519/2024 is allowed. Delay in filing this MCC is condoned.

MCC No.2828 of 2024

This is an application for restoration of W.A. No.173/2023 which was dismissed for non-compliance of the peremptory order dated 09.05.2024.

For the reasons stated in the application, this MCC is allowed.

Accordingly, W.A. No.173/2023 is restored to its original number.

(SURESH KUMAR KAIT)  
CHIEF JUSTICE

(VIVEK JAIN)  
JUDGE



Biswal

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